

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)No(s). 3138-3139/2018

(Arising out of impugned final judgment and order dated 19-04-2017 in CRLA No. 2964/2005 19-04-2017 in CRLA No. 3520/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHIV KESH & ETC.

Respondent(s)

Date : 18-01-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Adarsh Upadhyay, AOR
Mr. Abhishek Chaudhary, Adv.

For Respondent(s) Mr. N.M. Popli, Adv.
Mrs. B. Sunita Rao, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing Official Translation
is allowed.

Leave granted.

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
ASSISTANT REGISTRAR